

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (c) The Ministry of Non-Conventional Energy Sources is encouraging generation of power from renewable energy sources throughout the country including Bihar. Fiscal and financial incentives by the Central Government such as concessional customs duty, tax holiday, excise duty relief, capital/interest subsidy etc., are extended for setting up Wind and Small Hydro Projects. In Bihar, the small hydro power projects are at present being set up only by the state Government. The State has been requested to take up renewable energy power projects during the Ninth Plan period and to announce suitable policy for attracting private participation.

(d) During the last five years, eight small hydro power projects aggregating to 1500 KW capacity have been supported by the Ministry of Non-Conventional Energy Sources in the State. In addition, 45 feasibility studies for small hydro projects have also been supported. The State is also participating in the UNDP/GEF assisted Hilly Hydro project. A project on recovery of energy (125 KW) from vegetable market waste in Patna has been taken up during this year.

{English}

Airport at Canannore

263. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether any proposal is pending before the planning Commission to set up an Airport at Canannore in Kerala;

(b) if so, details thereof including the estimated cost thereof;

(c) whether any final decision has been taken by the planning Commission on this project; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) No, Sir.

(b) to (d) Do not arise.

Dues on Unauthorised Occupants

264. SHRI SATYA PAL JAIN :
SHRI PRAMOD MAHAJAN :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have to recover certain amount from former Ministers, MPs and Ex.MPs. etc. on account of various charges like rent of house, electricity, water charges etc.;

(b) if so, the details thereof; and

(c) the steps are being taken to effect such recoveries from them and by what time such recoveries are likely to be made in toto ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G VENKATARAMAN) : (a) and (b) Yes, Sir. The details of rent to be recovered are given below :

(i) Former Ministers	Rs.97,80,080
(ii) MPs	Rs.29,33,213
(iii) Ex-MPs	Rs.1,22,48,156

In respect of Electricity & Water Charges, the information is being collected and will be laid on the Table of the Sabha.

(c) The recoveries are being pursued vigorously. In cases where the payment has not been received despite issue of reminders and notices, recovery proceedings under the public premises (Eviction of Unauthorised Occupants), Act, 1971 have been initiated. Since the action for recovery of Government dues has to be taken within the parameters prescribed under the said Act, no timeframe for such recoveries can be given.

[Translation]

Missing of Coal Wagons

265. SHRI BHANU PRATAP SINGH VARMA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of missing coal wagons in respect of which claims have been filed by U.P. State Electricity Board during the last three years ending March 31, 1995 and from April to August, 1995;

(b) the reasons for missing of these coal wagons; and

(c) the time by which the U.P. State Electricity Board is likely to get payment of their claims ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The number of missing coal wagons in respect of which claims have been filed by U.P. State Electricity Board during the last three years ending March 31, 1995 and from April to August '95 is as under :

Period	No. of missing coal wagons.
1992-93 to	30669
1994-95	
April to Aug'95	4676
Total	35345

(b) Coal rakes booked to one Power plant are at times diverted to another power plant primarily to ensure adequate availability of coal with power plants and also in cases when the power house can not unload wagons expeditiously

due to any constraint and in very exceptional cases due to accidents, breaches, civil commotion or heavy congestion etc.

(c) As the railways have supplied 43896 unconnected coal wagons to U.P. State Electricity Board against their 35345 missing wagons, the payment of their claim for missing wagons does not arise.

Linking of Noida/Greater Noida with Railway

266. SHRI ASHOK PRADHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have received the survey report to link Noida and Greater Noida with Railways network;

(b) if so, the details thereof ;

(c) if not , the reasons therefor; and

(d) the steps taken by the Government to get the survey report expeditedly ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN : (a) No, Sir.

(b) Does not arise.

(c) and (d) The Railway has been advised to get the survey expedited.

[English]

Airport Security Force

267. SHRI DINESH CHANDRA YADAV :
SHRI SHIVANAND H. KOUJALGI :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is any proposal for the creation of Airport Security Force for airports in the country;

(b) if so, the details thereof;

(c) the decision taken by the Government in this regard ; and

(d) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) to (d) The Proposal to set up an exclusive aviation security organisation to guard some of the airports is under consideration of the Government.

[Translation]

Bird hit incidents

268. SHRI DEVI BUX SINGH :
SHRI RADHA MOHAN SINGH :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the details of bird hit incidents occurred during 1996 and upto October, 1997;

(b) the details of amount spent on repairing the aircrafts damaged, year-wise; and

(c) the steps taken by the Government to check such accidents ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATRAJAN) : (a) There have been 149 incidents of bird hit during 1996 and 117 incidents during 1997 (upto October) to the Indian Civil registered aircraft.

(b) An amount of Rs.8.92 crores was spent on the repairs of the aircraft of Air India and Indian Airlines during 1996 and Rs.30.9 lakhs during 1997 (upto October).

(c) The following steps have been taken to prevent bird strikes and to provide safe air journeys:

1. Proper collection and disposal of garbage using polythene bags.
2. Covering of garbage dumps.
3. Installation of incinerators.
4. Prevention of illegal deskinning of animals in the open.
5. Setting up of carcass Utilisation centre.
6. Establishment of modern abattoirs.
7. Removal of slums, unauthorised piggeries and dairy farms from around the airports.
8. Prevention of water logging inside the airports.
9. Pigeon proofing of hangars.
10. Scaring off and shooting of birds within the airfield.
11. Information to pilots by Traffic Controllers about presence of birds.
12. Amendment of aircraft approach and departure procedures.
13. Amendment of Aircraft Act to make violation of Aircraft Rules regarding disposal of garbage a cognizable offence.
14. Frequent joint inspection by concerned authorities of areas within and around airports.

[English]

Purchase of 50 Seater Aircrafts

269. SHRI K.P. SINGH DEO. Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government had to purchase some 50 seater aircrafts;

(b) if so, the companies which are setting these aircrafts;